

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 205 of 2020**

**In the matter of:**

**Kodeboyina Srinivas Krishna**

**....Appellant**

**Vs.**

**PVM Innvensys Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Abishek Amritanshu, Mr. Amit Pawan, Mr. Rakesh Kumar, Advocates.**

**Respondents: Mr. A. Nagaraj Kumar, Ms. Aishwaraya Mohan Gharana and Ms. Anuradha, Advocates for R1.  
Mr. Shyam Arora and Mr. Vinod Chaurasia Advocates for R2.  
Mr. Srinivas Krishna, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**21.07.2020:** Reply filed by Respondent No.1 is taken on record. Shri Vinod Chaurasia, Advocate representing 'Interim Resolution Professional' (Respondent No.2) is allowed to file Status Report in regard to Corporate Insolvency Resolution Process within two days. Registry to accept the hard copy.

List the appeal 'for admission (after notice)' on 7<sup>th</sup> August, 2020.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

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